

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.1171 of 1997

Dated New Delhi, this 2nd day of September, 1997

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Rajesh Kumar
S/o Shri Bishan Lal
R/o C-46, Aruna Nagar
Majnu Ka Tilla
DELHI 110 054. Applicant

None for applicant.

versus

1. Chief Secretary
Delhi Administration
N.C.T. of Delhi
Old Secretariate Building
DELHI.
2. Officer-on-Special-Duty
College of Applied Sciences
(University of Delhi)
Pusha
NEW DELHI 110 012. Respondents

By Advocate: Shri Sudhir Kumar Luthra
for Respondent No.2.

O R D E R (ORAL)

This case is that of the applicant who is working as a Safai Karmachari on daily wage basis in the College of Applied Sciences which is an affiliated college of the University of Delhi and, an employee of the College. On his being retrenched from service, he has filed this application for a direction to the respondents to continue him in service.

2. The institution, viz. College of Applied Sciences and University of Delhi, do not come within

the purview of this Tribunal and, therefore, the application is not maintainable. Secondly, the applicant is also not a government servant, but is an employee of a college affiliated to the University. Even if the College is funded by the Government of N.C.T. Delhi, this does not become a government service. Therefore, the preliminary objection taken by the respondents regarding maintainability of this application is well taken.

Since the application is not maintainable under Section 24 of the Administrative Tribunals Act and in the absence of necessary notification under Section 14 (2) thereof that the University of Delhi and its constituent colleges come within the purview of the Tribunal, this application is dismissed in limine. No order as to costs.


(K. MUTHUKUMAR)
MEMBER(A)

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